

SHRI JYOTIRMOY BOSU: Sir, on a point of order.

MR. SPEAKER: No point of order.

SHRI JYOTIRMOY BOSU: He is misquoting me.

MR. SPEAKER: Nobody is misquoting him. He has said so much.

SHRI JYOTIRMOY BOSU: Shri Bhanu Pratap Singh said on that day:

"After due consideration of the proposals..."

MR. SPEAKER: No, please. The Minister is not yielding.

SHRI SURJIT SINGH BARNALA: Now the situation has changed. There is more supply of sugar in the market. We have to take into account all these factors and take a decision, which we have done.

SHRI ANNASAHAB P. SHINDE (Ahmednagar): On a point of order. His statement does not make it clear, because the House deserves.... (Interruptions).

MR. SPEAKER: Mr. Jyotirmoy Bosu, Item No. 8.

## COMMITTEE ON PUBLIC UNDERTAKINGS

### THIRTEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Thirteenth Report of the Committee on Public Undertakings on Jute Corporation of India Limited—Procurement and Marketing of Jute by J.C.I.

MR. SPEAKER: Now, Matters under Rule 377. Dr. Laxminarayan Pandeya.

DR. LAXMINARAYAN PANDEYA: Rose.

SHRI JYOTIRMOY BOSU: You gave a guidance that this 'Indian Express' news item...

MR. SPEAKER: I have called Dr. Pandeya.

SHRI JYOTIRMOY BOSU: I want to have one minute.

MR. SPEAKER: No. Dr. Pandeya.

12.42 hrs.

## MATTERS UNDER RULE 377

### (1) REPORTED SUPPLY OF CONTAMINATED ATTA TO SAFDARJUNG HOSPITAL, NEW DELHI.

डा० लक्ष्मीनारायण पांडेय (मदतौर) : अध्यक्ष महोदय, मैं आपकी अनुमति से सफरजंग अस्पताल की कुछ अनियमितताओं तथा वहाँ जिस प्रकार से बीमारों के साथ व्यवहार किया जा रहा है, उनके सम्बन्ध में ध्यान आकषिप्त करते हुए निवेदन करना चाहता हूँ।

जैसा कि नवभारत टाइम्स तथा अन्य समाचार-पत्रों में प्रकाशित हुआ है, पिछले दिनों जो वहाँ बीमारों के लिये धाटा दिया गया, वह इसकी खराब हालत का था कि बीमारों न उसकी बनी हुई खपातिया लेने से इन्कार कर दिया। जब इसका बारे में वहाँ के अधिकारियों ने जानकारी प्राप्त की और जांच की तो उनके परिणाम भी सतीषजनक नहीं हैं। यद्यपि वह धाटा मैं यहाँ पर साफ में नहीं लाया हूँ, लेकिन यदि आप उसको देखते तो वह सारा जमा हुआ था, इस प्रकार की खराब और गन्दी हालत में था जो मनुष्य तो क्या पशु भी उसे खाना पसन्द नहीं करते। बीमारों के लिये इस प्रकार धाटा दिया जाना कदापि भ्यावहारिक नहीं है बल्कि और उनको भयानक रूप से बीमार कर देता है।

मैं यह भी निवेदन करना चाहता हूँ कि पिछले दिनों से जिस प्रकार की वहाँ स्थिति चल रही है, उसी के कारण कई टेंटनस के बीमार हुए और उनकी मृत्यु भी हुई। इस हस्पताल में जो दुर्घटनाएँ चल रही हैं, उसके कारण धन्याय बीमारों को भी काफी परेशानी उठानी पड़ती है।

मैं इस और स्वास्थ्य मंत्री जी जो इस समय यहाँ उपस्थित नहीं हैं, का ध्यान

## [डा० लक्ष्मी सापकाव पंडित]

सर्व-कार्य मंत्री जी के माध्यम से आकर्षित करते हुए निवेशन करता हू कि वे इस बारे में वक्तव्य दें क्योंकि यह जनसाधारण के लिये बहुत महत्व का विषय है मैं चाहूंगा कि वे यह भी स्पष्ट करे कि वे इसको किस प्रकार सुधारने जा रहे हैं ? इस हस्तक्षेप की हालत दिन-प्रतिदिन बिगड़ती जा रही है, जिसे सुधारा जाना अनहिल की दृष्टि से अत्यंत आवश्यक है ।

(11) REPORTED BREAK IN SERVICE OF  
MANUAL LABOURERS OF FARAKKA  
COMPLEX

**SHRI SASANKASEKHAR SAN-**  
**YAL (Jangipur)** A large contin-  
gent of manual labour had for a long  
time worked at the Farakka Complex  
The labourers were on muster roll  
The previous Government of India  
had a policy of making break in ser-  
vice of some for a shortwhile to avoid  
their permanency and they passed as  
casual labour During the incumbency  
of the present Government, after agi-  
tation and discussion the casual  
character was abrogated and all be-  
came permanent Recently, out of a  
bunch of about 1500 labourers, 600  
have been given notice of retrench-  
ment with effect from 1-8-78 Through  
our intervention that date has been  
postponed to 15-8-1978 A serious  
situation has arisen and it is not mere-  
ly a case of throwing back to unemp-  
loyment but is inconsistent with the  
avowed policy of the Janata Govern-  
ment

(111) REPORTED DECISION TO CANCEL  
PENSION OF SOME FREEDOM FIGHTERS

**SHRI C K CHANDRAPPA (Can-**  
**nanore)** It was a matter of serious  
public concern that the Government  
of India has decided to cancel the  
pension granted to some of the free-  
dom fighters on political grounds and

decided to invoke provisions of Re-  
venue Recovery Act to recover the  
amount which already had been given  
to them by way of pension

Whatsoever might have been the  
ideological inspiation and political  
motivation behind a struggle, we must  
have the broad mindedness and grace  
to accept it as freedom struggle and  
honour the participants of those strug-  
gles as freedom fighters and national  
heroes

But the Janata Government has  
taken a narrow view on this matter  
and cancelled the pension granted to  
some of the freedom fighters merely  
on narrow political consideration

Recently the Kerala Assembly has  
adopted a resolution to express its  
disapproval of this policy

They wanted the centre to take  
immediate decision to grant pension  
to freedom fighters who took part in  
the historic Punnappa-Vayalar strug-  
gle, Moplah Rebellion and Kavumbi  
struggle

It may be recalled that Punnappa  
Vayalar Struggle was the aimed strug-  
gle against the attempt of the former  
Maharaja of Travancore to declare  
Travancore independent at the insti-  
gation of the British Moplah Rebel-  
lion in Malabar was part of the Khu-  
laphat movement and peasant revolt,  
inseperable part of freedom struggle  
Kavumbi struggle was struggle  
against the British in Malabar

I, therefore, request the Govern-  
ment to grant pension to the free-  
dom fighters of the struggles and  
movements mentioned above and stop  
the act of invoking Revenue Recovery  
Act against the freedom fighters It is  
an insult to injury I request the  
Government to make a statement on  
this matter in the House